



**The North East Frontier Agency Panchayat Raj (Regulation) Amendment Act,
1980**

Act 4 of 1980

Keyword(s):
Panchayat Raj, Gram Panchayat.

Amendment appended: 6 of 1992

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THE NORTH-EAST FRONTIER AGENCY PANCHAYAT RAJ REGULATION (AMENDMENT) ACT, 1980

(ACT NO. 4 OF 1980)

(Received the assent of the President of India on 31-3-1980)

AN
ACT

*further to amend the North-East Frontier Agency Panchayat
Raj Regulation, 1967.*

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-first Year of the Republic of India, as follows—

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| 1. (1) This Act may be called the North-East Frontier Agency Panchayat Raj Regulation (Amendment) Act, 1980. | Short title and commencement. |
| (2) It shall come into force at once. | |
| 2. In the North-East Frontier Agency Panchayat Raj Regulation, 1967 (hereinafter referred to as the principal Regulation), in the proviso to sub-section (1) of section 9, for the words "one year", the words "two years" shall be substituted. | Amendment of section 9. Regulation III of 1967 |
| 3. In the principal Regulation, in sub-section (2) of section 52, after the words "three years", the words "which may, from time to time be extended, by the Administrator, by an order published in the Official Gazette, for a period not exceeding two years in the aggregate" shall be inserted. | Amendment of section 52. |
| 4. In the principal Regulation, in sub-section (2) of section 53, after the words "three years", the words "which may, from time to time be extended, by the Administrator, by an order published in the Official Gazette, for a period not exceeding two years in the aggregate" shall be inserted. | Amendment of section 53. |

Note :— Published in the Arunachal Pradesh Gazette Extraordinary, Vol II, No. 116 Dated June 5, 1980.

THE NORTH-EAST FRONTIER AGENCY PANCHAYAT RAJ
REGULATION (AMENDMENT) ACT, 1992

(Act No. 6 of 1992)

(Received the assent of the Governor on 23-4-92)

AN
ACT

*further to amend the North-East Frontier Agency Panchayat
Raj Regulation, 1967 (3 of 1967).*

BE it enacted by the Legislative Assembly of Aru-
chal Pradesh in the Forty-third Year of the Republic
of India, as follows:—

1. (1) This Act may be called the North-East Frontier Agency Panchayat Raj Regulation (Amendment) Act, 1992. Short title
and com-
mencement

(2) It shall come into force at once.

2. In section 2 of the North-East Frontier Agency Panchayat Raj Regulation 1967, for clause (vii), the following clause shall be substituted, namely:— Amend-
ment of
Section 2

“(vii) ‘Gram Panchayat’ means a body of persons elected by secret ballot by the residents of any village as the Deputy Commissioner may specify in this behalf in the prescribed manner.”